WP(C) No. 296 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

MC[RFA] No. 2 of 2015
In RFA. No. 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Mr. I Ahmed, learned counsel for the appellant who submits that, there is a delay of 11(eleven) days in filing this instant appeal.

Issue notice to the respondent to show cause as to why the delay could not be condoned and appeal should not be admitted.

Appellant to take necessary steps within 3(three) days.

List this matter after 3(three) weeks for hearing on the condonation petition and thereafter, the appeal will be taken up for consideration.

JUDGE

D. Nary

MC[WP(C)] No. 130 of 2015
In WP(C) No. 296 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Mr. R. Mazumdar, learned counsel for the petitioners, who submits that, the WP(C) No. 296 of 2013 was dismissed for default vide order dated 26.06.2015. The learned counsel further submits that, he could not come to Shillong due to the traffic jammed and also filed a petition for restoration of the case bearing No. MC[WP(C)] No. 130 of 2015.

I have gone through the petition and I have satisfied myself with the explanation given by the learned counsel for the petitioner. Accordingly, the WP(C) No. 296 of 2013 is hereby restored subject to the payment of Rs. 1000/- (Rupees one thousand) only as costs which shall be deposited in the Registry and the Registry in its turn shall deposit the said amount in the fund of the Directorate of Social Welfare Department, Government of Meghalaya, Shillong to utilize the fund for the benefit of the Juvenile Homes.

Accordingly, this Misc. Case stands disposed of.

JUDGE

D. Nary

WP(C) No. 20 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Ms. R. Paul, learned counsel for the petitioner, who seeks further 2(two) weeks' time to file the rejoinder affidavit. Prayer is allowed.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 129 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Mr. A. Khan, learned counsel for the petitioner

Mr. R. Gurung, learned State counsel submits that, he is going to file the counter affidavit in the course of the day. Prayer is allowed.

Mr. A. Medok, learned counsel appearing for and on behalf of the respondent No. 6 submits that, he is going to file the Vakalatnama. Let him file the Vakalatnama within 2(two) days.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 133 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

The petitioner appeared in person and submits that, he is not in a position to engage a counsel due to his financial adversities. Hence, he may approach the Member of Meghalaya State Legal Services Authority to appoint a good counsel to assist this case.

Mr. R. Debnath, learned CGC for the Union of India as well as Mr. P. Nongbri, learned counsel for the private respondents No. 5 and 6 are present.

Mr. S. Dey, learned counsel is present and submits that, the petitioner had applied for the post, but his application was rejected during scrutiny on the ground that, he is not qualified to sit for the examination because he is not from a recognized institute.

Mr. R. Debnath, learned CGC for the Union of India also submits that, the petitioner does not have requisite experience.

List this matter after 3(three) weeks.

JUDGE

D. Nary

WP(C) No. 168 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Mr. A. Chakravarty, learned counsel appearing on behalf of the conducting counsel, Mr. R. Jha, who submits that the matter may be adjourned on the ground that, the conducting counsel is out of station for medical treatment, to which Mr. N. Mozika, learned CGC has no objection.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 287 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Ms. R. Paul, learned counsel for the petitioner, who submits that, the petitioner declined to file the rejoinder affidavit and also prayed that, the case record bearing No. WP(C)(SH) No. 347 of 2005 may be called.

The Registry is directed to place the said record alongwith this case on the next date fixed.

Mr. S. Sen Gupta, learned State counsel is present.

List this matter after 3(three) weeks for further order.

JUDGE

D. Nary

WP(C) No. 289 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

29.07.2015

Heard Mr. K. Sunar, learned counsel for the petitioners.

It appears that, the service report against the respondent No. 9 is still awaited.

Mrs. Pooja Pandey, learned Deputy Commissioner, Ri Bhoi District, Nongpoh appeared in person and informed the court verbally that, she has complied the order dated 10.12.2014 and has submitted the enquiry report to the Chief Secretary, who is also the Chairman of the MeECL, but, no such report has been placed before the court till date nor the counsel of the MeECL has disclosed the matter on the last occasion, for which unnecessarily the officer had to be summoned, which is not proper, and I expressed my anguish displeasure over the matter.

Let MeECL make arrangements of the payment within a month and to make payment to the petitioner as per his entitlement and record.

The Registry is directed to furnish a copy of this order to Mr. S. Sen Gupta, learned State counsel as well as to Mr. S.M. Suna, learned counsel for the respondents No. 4-7 (MeECL) to transmit the same to the Chief Secretary and other officers concerned.

Personal appearance of the learned Deputy Commissioner, Ri Bhoi District, Nongpoh is hereby dispensed with.

List this matter after a month for further order.

JUDGE

D. Nary